

ITEM NO.301

COURT NO.7

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 14/2024

DR. JAYA THAKUR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

[PART HEARD BY: HON'BLE MR. JUSTICE DIPANKAR DATTA AND HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA]

IA No. 44406/2025 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 44405/2025 - INTERVENTION APPLICATION

IA No. 146198/2026 - INTERVENTION APPLICATION

IA No. 289861/2024 - STAY APPLICATION

WITH

W.P.(C) No. 13/2024 (PIL-W)

W.P.(C) No. 11/2024 (PIL-W)

IA No. 3964/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON

W.P.(C) No. 87/2024 (PIL-W)

IA No. 38815/2025 - INTERVENTION APPLICATION

IA No. 297176/2024 - INTERVENTION/IMPLEADMENT

IA No. 38816/2025 - PERMISSION TO APPEAR AND ARGUE IN PERSON

W.P.(C) No. 191/2024 (PIL-W)

W.P.(C) No. 272/2024 (PIL-W)

IA No. 111730/2025 - AMENDMENT OF APPEAL / PETITION / I.A.

IA No. 64488/2025 - AMENDMENT OF APPEAL / PETITION / I.A.

IA No. 187263/2024 - CLARIFICATION/DIRECTION

IA No. 167551/2025 - FORMAL DISPOSAL

IA No. 101639/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 138504/2024 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS

IA No. 138503/2024 - SUMMONING ORIGINAL RECORD

Date : 30-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) : Mr. Prashant Bhushan, AOR

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 Ms. Khushboo, Adv.
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Petitioner-in-person

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Mr. Preet Oberoi, Adv.
Mr. Abhishek Sharma, Adv.
Mr. Nalin Talwar, Adv.
Ms. Mahima Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Arguments concluded.

2. Order, on the question as to whether the writ petitions ought to be referred to a Bench of five-Judges, is reserved.
3. All the parties are permitted to file their written submissions/arguments within a week from date.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)